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CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH, NEW DELHI.

R.A.No.79/97 in O.A.No.2472/94

New Delhi this the 23rd day of April, 1997

CORAM:

HON'BLE SHRI A.V.HARIDASAN, VICE CHAIRMAN

HON'BLE SHRI K.MUTHUKUMAR, MEMBER(A)

Shyam Singh,
S/o Shri Chet Ram,
R/o 51, Delhi Admn.Flats,
Greater Kailash Part-I,
New Delhi.

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..Applicant

(By Advocate Shri A.K.Behra)

vs.


Government of NCT of Delhi through
The Secretary cum Director(Employment),
Dte. of Employment,
2,Battery Lane,
Delhi.


..Respondent

O R D E R BY CIRCULATION

HON'BLE SHRI A.V.HARIDASAN, VICE CHAIRMAN:

There is no error apparent on the face of the record, nor is there any other relevant fact or circumstance which warrants a review of the order. The Review Applicant is seeking to have the order reviewed, challenging the merits of the finding in the order. That is not permissible in a Review Application. If the review applicant is dissatisfied with the decision, the remedy open to him is to challenge the order before the Hon'ble Supreme Court. Hence the Review Application is rejected.


K.MUTHUKUMAR
ADMINISTRATIVE MEMBER


A.V.HARIDASAN
VICE CHAIRMAN